



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 4548/2021
(CPSW No. 139/2006 in SWP No.58/2006)

Thursday, this the 29th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Supinder Kour Aged 25 years,
W/o Jaspal Singh
R/o Zuzburgh/Hayatpora,
Tehsil and District Budgam,
Kashmir India

...Applicant

(*Nemo* for applicant)

Versus

1. Manzoor Ahmad Bhat,
Commissioner/Secretary to Govt.
Department of Education,
Civil Secretariat
Srinagar
2. Mohammed Rafiq,
Director School Education Kashmir
Molana Azad Road,
Srinagar
3. Ahmadullah Owaist,
Chief Education Officer,
Budgam Kashmir
4. Ghulam Mohammed Mir,
Zonal Education Officer,
Dreygam, Budgam Kashmir

...Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant filed SWP No.58/2006 before the Hon'ble High Court of Jammu & Kashmir seeking a relief in connection with the post of Teacher in the RT Scheme. The SWP was disposed of on 27.01.2006, leaving it open to the applicant to make a representation and directing the respondents to pass orders thereon. The applicant filed CPSW No.139/2006, alleging that the respondents did not comply with the said order.

2. The respondents filed a counter affidavit, stating that a detailed order was passed on 22.05.2006, rejecting the claim of the applicant.

3. The CPSW has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.4548/2021.

4. Today, there is no representation for the applicant. We perused the record and heard the arguments of Mr. Sudesh Magotra, learned Deputy Advocate General.



5. The respondents filed counter affidavit in the year 2006 itself, stating that the claim of the applicant was considered and it was rejected through order dated 22.05.2006. One and half decades have elapsed ever since then. Nothing remains to be decided in the contempt case. The same is accordingly closed. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 29, 2021
/sunil/jyoti/daya/